

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

24. IA 1180/2024 in C.P. (IB)/3171(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- **Tulsi Extrusions Ltd Vs. Jalgaon City
Municipal Corporation**
IN THE MATTER OF
Punjab National Bank
V/s
Tulsi Extrusions Ltd

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1180 of 2024:- Counsel, Yahya Batatawala appeared for the Applicant through VC.

This Application has been filed by the Applicant/Purchaser of the Corporate Debtor as a going concern by the certificate dated 31.12.2021. It has been pointed out that Respondent no. 1 has allegedly raised a demand of Rs. 9,59,065/- on account of arrears of the property tax dues. Counsel for the Applicant states that since he has purchased the Corporate Debtor as going concern, any dues prior to the sale are not payable by Applicant as he has purchased the property as a going concern. Perusal of the record reveals that notices to the Respondent nos. 1 and 2 have duly been served as can be manifested from track consignment report available on record, but none has come present on behalf of the Respondent nos. 1 and 2. List this matter for further hearing on **30.07.2024**. In the meanwhile, Respondent no. 1 shall not take any coercive steps to recover any dues prior to the issuance of the sale certificate dated 31.12.2021.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)